

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
LV GLOBAL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name Of Corporate Debtor	LV Global Private Limited.
2	Date of incorporation of corporate debtor	28 th December, 2010
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi.
4	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U45400DL2010PTC211800
5	Address of the registered office and principal office (if any) of corporate debtor Address other than R/o where all or any books of accounts and papers are maintained	Registered Office: 421-A-5-Ground Floor, Govindpuri New Delhi South Delhi DL 110019.
6	Insolvency commencement date in respect of Corporate debtor	Date of Order: February 28, 2020 Date of Intimation to IRP: March 11, 2020
7	Estimated date of closure of insolvency resolution process	August 26, 2020 (180 days from the date of Order)
8	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Darshan Singh Anand Reg No: IBBI/IPA-002/IP-N00326/2017-18/10931
9	Address and email of the Interim Resolution Professional, as registered with the Board.	Address: EG-46, Inder Puri, New Delhi-110012. Email: dsanand57@gmail.com
10	Address and email to be used for correspondence with the Interim Resolution Professional	Address for correspondence / submitting of claims: C/o Sumedha Management Solutions Pvt Ltd. B-1/12, 2 nd Floor, Safdarjung Enclave, New Delhi-110029. Email: cirp.lvglobal@gmail.com
11	Last date for submission of claims	March 25, 2020 (14 days from the date of appointment of IRP)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-II has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) against **M/s LV Global Private Limited** vide order dated February 28, 2020 in C.P. No. IB-825/ND/2019.

The creditors of **M/s LV Global Private Limited** are hereby called upon to submit their claims with proof on or before March 25, 2020 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: March 12, 2020
Place: New Delhi



Darshan Singh Anand
Interim Resolution Professional
Reg No: IBBI/PA-002/IP-N00326/2017-18/10931